

1	2	3	4
Uttar Pradesh	190 79	425 67	485 95
West Bengal	315 11	194 46	154 83
Centralised Action Items	910 85	1333 17	1370 05

Unsafe Coal Mines of Coal India Limited

8943 SHRI JAGANNATH PATTNAIK
Will the Minister of LABOUR be pleased to state

(a) whether Government are aware that a number of mines of Coal India Limited are unsafe and there is every possibility of a major disaster in some of them,

(b) if so, the names of the unsafe coal mines and

(c) the plan of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P A SANGMA) (a) to (c) It is not correct to say that a number of mines of Coal India Ltd are unsafe Mining, especially coal mining is, however a hazardous operation and every step is to be taken to ensure a safe working condition Provisions for safety, health and welfare of workers employed in the mines are contained in the Mines Act, 1952 and the rules and regulations framed thereunder These provisions are required to be complied with by the mine management The Director General of Mines Safety Dhanbad and his officers enforce the statutory provisions in respect of mines safety The Director General of Mines Safety also issues guideline in the form of circulars to mines management from time to time for adopting safety measures Mines are periodically inspected by the officers of the Directorate General of Mines Safety A standing Committee on safety in coal mines headed by the Union Energy Minister reviews from time to time the status of safety in coal mines

Tree Patta Scheme

8944 SHRI PRAKASH V PATIL Will the Minister of AGRICULTURE be pleased to state

(a) whether some State Governments have started the implementation of the Scheme of granting 'Tree Pattas' to rural poor with usufruct rights, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) (a) and (b) Yes, Sir These States are Andhra Pradesh, Bihar, Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu and Uttar Pradesh

Procurement Prices of Wheat, Rice etc.

8945 SHRI BALASAHEB VIKHE PATIL
Will the Minister of AGRICULTURE be pleased to state

(a) the procurement prices of foodgrains like wheat, rice, pulses, groundnut and soyabean, State-wise or zone-wise, and

(b) the reason for difference in procurement prices in various States and zones?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) (a) and (b) The Government fixed uniform procurement/support prices for the country as a whole for wheat,

paddy, pulses, groundnut, soyabean as also for other foodgrains so as to encourage crop specialisation and optimum use of nation's land and other resources on the basis of comparative advantage. The procurement prices of different varietal groups of rice are derived from the procurement prices of respective varieties of

paddy on the basis of the hulling/milling ratios and the processing and incidental charges obtaining in different States.

The table below gives the procurement/minimum support prices of foodgrains as also groundnut and soyabean:

Procurement/Minimum Support Prices

(Rs. per quintal)

Commodity	Variety	Price fixed (Marketing Year 1987-88)
1	2	3
	Procurement price	
Wheat	FAQ	166
Paddy	Common	146 (1986-87)
Coarse Cereals (Jowar Bajra, Maize and Ragi)	FAQ	132 (1986-87)
	Minimum support price	
Barley	FAQ	135
Gram	FAQ	280
Arhar	FAQ	325
Moong	FAQ	325
Urad	FAQ	325
Groundnut-in-shell	FAQ	390
Soyabean (Black)	FAQ	260
Soyabean (Yellow)	FAQ	300

STATEMENT CORRECTING REPLY TO
USQ NO. 3873 DATED 23.3.1987 RE:
DOCUMENTARIES ON FREEDOM
FIGHTERS

MINISTRY OF INFORMATION AND
BROADCASTING (SHRI A.K. PANJA):
For the answers to parts (b) to (e). of the
Unstarred Question No. 3873 answered on
23.3.1987 following corrections may kindly
be read:—

THE MINISTER OF STATE OF THE

<i>For</i>		<i>Read</i>	
Part (b).	No, Sir.	Part (b).	Yes, Sir.
Parts (c) (d) & (e).	Do not arise	Part (c).	Kamaladevi Chattopadhyay
		Part (d)	Rs. 80,000/-
		Part (e).	No, Sir

Reasons for delay

The discrepancy could not be detected earlier as the process of its verification and confirmation took some time. For these reasons it could not be brought to the notice of Lok Sabha Secretariat earlier. The error is regreted.

[English]

12.00 hrs.

SHRI BASUDEB ACHARIA (Bankura): Sir: The Public Accounts Committee in its 88th Report has stated....

MR. SPEAKER: What?

SHRI BASUDEB ACHARIA: It is regarding Mr. Ghani Khan Choudhury's involvement in a land deal. The report should be discussed in this House.

[Translation]

MR. SPEAKER: Who is barring you? You give it in writing, we shall see.

[English]

PROF. MADHU DANDAVATE (Rajapur): Shall I take a minute?

SHRI BASUDEB ACHARIA: Mr. Choudhury cannot make any comment against the report of the PAC.

[Translation]

MR. SPEAKER: You give it in writing. We will see it later on.

[English]

SHRI BASUDEB ACHARIA: He has written a letter. He cannot make any adverse comment against the report.

[Translation]

MR. SPEAKER: You give in writing we shall have discussion on the report. Who has barred you?

[English]

PROF. MADHU DANDAVATE: Sir, I do not want to rake up the issue on which you have given the ruling. But this is a different